

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:947

ANSWERED ON:11.12.2013

NATIONAL MISSION FOR JUSTICE DELIVERY AND LEGAL REFORMS

Singh Shri Ravneet; Tanwar Shri Ashok

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether a National Mission for Justice Delivery and Legal Reforms has been set up to streamline and quicken the disposal of more than three crore pending cases in Judicial courts including High Courts and Supreme Court;
- (b) if so, its terms of reference and the period within which it is likely to submit its report; and
- (c) the main thrust areas covered by the said mission?

**Answer**

MINISTER OF LAW & JUSTICE AND COMMUNICATIONS & INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL)

(a) to (c): Disposal of pending cases in various courts is within the domain of the Judiciary. However, with a view to assist judiciary in addressing the problem of pendency and delay, the Central Government has set up the National Mission for Justice Delivery and Legal Reforms in August, 2011. The Mission has twin objectives of increasing access by reducing delays and arrears in the system and enhancing accountability through structural changes and by setting performance standards and improving capacities. The Mission has adopted a co-ordinated approach for phased liquidation of arrears and pendency in judicial administration by providing support for better court infrastructure including computerization, encouraging increase in strength of subordinate judiciary, recommending policy and legislative measures in the areas prone to excessive litigation, suggesting re-engineering of court procedure for quick disposal of cases and laying emphasis on human resource development. The National Mission has a time frame of five years (2011-16).